

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2332
TO BE ANSWERED ON 20.03.2025**

WELFARE OF CONSTRUCTION AND INDUSTRIAL WORKERS

2332. SMT. RAJANI ASHOKRAO PATIL:

Will the Minister of Labour and Employment be pleased to state:

- (a) the details of the deaths and injuries of construction and industrial workers during the last five years, year-wise and State-wise;**
- (b) whether any social audit has been conducted to assess the problems at construction and industrial sites, if so, the details thereof; and**
- (c) the details of the creches and schools provided for children of construction workers at their work sites during the last five years, State-wise?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): The Central Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 [BOCW (RE&CS) Act, 1996] to regulate the employment and conditions of service of building and other construction workers. The Act provides for their safety, health and welfare measures and for other matters connected therewith or incidental thereto. The updated data of the deaths and injuries of construction workers is maintained by the respective BOCW Welfare Boards/State Government.

The Government has enacted the Factories Act, 1948, which provides for safety, health and welfare of workers working in the factories registered under the Act. The Factories Act, 1948 and rules framed thereunder are enforced by the respective state governments through the Chief Inspectors of Factories (CIFs) /Directorates of Industrial Safety and Health (DISH) in their respective sphere. CIFs/DISH are empowered to take legal action against the

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occupier and manager of the factory for violating the provisions of the Factories Act, 1948 and rules framed thereunder. As per the data received from the States and Union Territories government, the details of fatal injuries under the Factories Act, 1948 during 2018, 2019, 2020, 2021 and 2022 were 1154, 1127, 1050, 988 and 1053 respectively.

The Government has issued a social audit framework for conducting social audit of the implementation of BOCW(RE&CS) Act, 1996 and BOCW Welfare Cess Act, 1996 to States/UTs. The social audit is conducted by the respective State/UT.

The BOCW Act has the provisions for facility of crèches. The Government from time to time, *inter-alia*, has issued direction to States/UTs, in this regard. The Government has also advised States/UTs for construction of schools for the wards of BOC workers.
